



2026:AHC:11416

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4933 of 2025

Sarvajeet Lal

.....Petitioner(s)

Versus

Settlement Officer Of Consolidation District Ballia
And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramesh Chandra Dwivedi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, for the following relief:-

"i. Issue a writ, order or direction in the nature of Mandamus directing the respondent no. 2 Additional Settlement Officer of Consolidation, Ballia to decide the Appeal No. 2008541509000016 (Sarvajeet Lal Vs. Uttam Chand and others, under 11(1) of U.P.C.H. Act within stipulated period fixed by this Hon'ble Court which is pending before him."

3. It is submitted by the learned counsel for the petitioner that the appeal is pending since 2009, despite the fact that the opposite parties have already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Additional Settlement Officer of Consolidation, Ballia (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date

of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

January 16, 2026
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(Dinesh Pathak,J.)